

Under Circulation

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

REVIEW APPLICATION NO. 3 OF 2006

IN

ORIGINAL APPLICATION NO. 1414 OF 2003

THIS THE 23rd DAY OF FEBRUARY, 2006.

HON'BLE MR. K.B.S. RAJAN, MEMBER (J)

C.K. Pandey ... Applicant

Versus.

Union of India & Others ... Respondents

O R D E R

Order dated 16.11.2005 was passed in the Open Court when the counsel for both the parties were present. The claim of the applicant in the O.A. was restricted to only one aspect on the ground that an assurance was given, according to the applicant's counsel, by the respondents in respect of redressal of other grievances. As per Review Application, the respondents have backed out from the assurance. If so, the same cannot call for review of the order already passed and at best since the other grievances have not been considered at all, in so far as those grievances are concerned, this order cannot come in the way in case the applicant moves the appropriate forum in respect of other grievances. Res-judicata may not operate in that event. Review Application is, however, rejected.


MEMBER-J

GIRISH/-